CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH DELHI.

CCP Ne.128/87 in OA 968/87.

August 16, 1988.

Shri Bhabatesh Rev

. . . .

Applicant

Vs.

Union of India & Anr.

Respendents.

Nene for the applicant.

On behalf of the respondents Shri S.N.Sikka, counsel is present.

By judgment dated 17.7.1987 in OA 968/87, this Tribunal had directed the respondents to dispose of the representation made by the applicant within a period of two months from the date of receipt of that order. In response to the notice issued in CCP, the respondents have now filed an affidavit along with a copy of the D.O. dated 7.6.1988 addressed to Dy. Chief Persannel Officer and a capy of letter dated 18.7.1988 addressed to the applicant. As no intimation of the disposal of the representation filed by the applicant was given to him, he filed this petition on 18.11.1987 for taking proceedings in Thus it appears that there was every justification for filing this CCP, inasmuch as the respondents have complied with the order, we do not think that any proceedings in contempt are called for. Notice of contempt is discharged accordingly. If the applicant is aggrieved by the order made on his representation, nothing said herein will stand in his way of

moving this Tribunal.

(Kaushal Kumar)

Member 16.8.1988 (K.Madhava Reddy)
Chairman

16.8.1988.